

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 253/GT/2013

Date: 21.1.2014

To

Executive Director (Commercial)
NTPC Ltd., NTPC Bhawan
Core-7, Scope Complex-7
Institutional Area, Lodhi Road
New Delhi-110 003

Sir,

Subject : Revision of Tariff of Faridabad Gas Power Station (431.586 MW) from 1.4.2009 to 31.3.2014, after the Truing up.

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by 4.2.2014:

- i) Year-wise details in respect of interest on loan for the period 2009-13, as follows:
 - a) Total interest for the period;
 - b) Total interest capitalized to gross block during the period;
 - c) Total interest transferred to CWIP during the period; and
 - d) Total interest charged to revenue during the period.
- ii) Soft copy of the petition with all annexures (in excel format with links).
- iii) Stage-wise reconciliation of liabilities existing as on 01.04.2009, 01.04.2010, 01.04.2011 & 01.04.2012 with books of accounts and as furnished in Form-9A/9B.
- iv) On scrutiny of petition it is observed that the value of freehold land as on 31.03.2009 at Form-11 (i.e. as per books) is ₹8535.28 lakh which does not match with the details of freehold land filed in the petition for the prior period. The value of freehold land as on 31.03.2009 as per prior period petition is ₹8987.95 lakh. On reconciliation, it is observed that a decapitalisation of freehold land amounting to ₹452.66 lakh during the year 2008-09 was not furnished in the additional capitalisation claims

(inclusive of exclusions). This decapitalisation shall be identified in the additional capitalization claimed for the year 2008-09.

2. Further action in this matter will be taken on receipt of the above information/clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)